

PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/06/2021

Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year						Total	Number of cases in which Judgments Reserved & pending					Cases pending at the end of the quarter year
			4 At Preliminary hearing	5 By a single judge	6 By Division bench	7 By full Bench	8 By Constitution bench	9		10 Over a month and less than two months	11 Over two months and less than four months	12 Over four months and less than six months	13 Over six months		
1. MAIN CASES ORIGINAL SIDE (CIVIL)	2	3	4	5	6	7	8	9	10	11	12	13	14		
a) Civil suits															
b) Admiralty suits															
2. Testamentary and Intestate suits															
3. Insolvency Cases															
4. Liquidation Cases															
5. Chartered Accountant Act, 1949															
6. Special Jurisdiction Cases															
7. WRIT PETITIONS															
a) Service matter	34	04	--	05	--	--	--	05	--	--	--	--	33		
b) Land Reforms															
c) Labour Laws															
d) Others	80	07	--	02	02	--	--	04	--	--	--	--	83		
8 a) Banking Regulation Act, 1949															



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b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949																				
9. Company petition & Application																				
a) Petitions																				
b) Application in Petitions																				
c) Applications in liquidation proceedings																				
d) Application in company appeals																				
e) Matter transferred U/S 455(3) of the Companies Act																				
10. Income Tax References and applications																				
11. Sales Tax References and application																				
12. Other Direct and indirect Tax References and applications																				
a) Gift Tax Wealth Tax and Estate Duty References and Applications																				
b) Other tax Revision Cases																				
c) Other Tax Reference and Applications																				
13. Petitions Under Indian Arbitration Act	03	02	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	05
14. Matrimonial Cases and Reference																				
a) Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Matrimonial References																				
c) Petitions Under Section 24 of the Hindu Marriage Act																				
15. Land Acquisition Reference																				
16. Election Petitions and Applications																				
a) Election Petitions																				
b) Applications in Election Cases																				
17. Insurance Act, Reference & Applications																				

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18. Motions																						
a) Motion for sanction of prosecution																						
b) Motion for setting aside fraudulent transfers																						
c) Motion for annulment of adjudication orders																						
d) Motion for setting aside Insolvency cases																						
e) Notice of Motion for stay order																						
19. Other Petitions and Applications																						
a) Probate Civil Petitions																						
b) Petitions under the Guardians & Wards Act																						
c) Contempt of Court (Civil) Petitions																						
d) Cross objections			01																			01
e) Transfer Petition (Civil)			02		01																	03
f) Applications for leave to sue as indigent person																						
g) Execution application on the original side																						
h) Special Cases under Order XXXVI of Civil Procedure Code 1908																						
i) Applications under Court Fees Act, Regarding valuation of Estate																						

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J) Petitions under Foreign Awards - (Recognition and Enforcement Act, 1961)																						
k) Petitions Application for																						
l) Injunction in Original Proceedings																						
ii) Appointment of Receivers in Original Proceeding																						
20. TOTAL ORIGINAL SIDE (CRIMINAL)		120	14	--	07	02	--	--	09	--	--	--	--	--	--	--	--	--	--	--	125	
21. High Court Sessions																						
22. Writ Petitions																						
a) Relating to Investigation or Trial of Criminal cases		01	01	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	02	
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973																						
24. Criminal Contempt, under the Contempt of Courts Act																						
25. Others																						
a) Transfer Petition (Cri.)		--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision		02	01	--	01	--	--	--	01	--	--	--	--	01	--	--	--	--	01	--	--	02
26. TOTAL		03	02	--	01	--	--	--	01	--	--	--	--	01	--	--	--	--	01	--	--	04

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27. APPELLATE SIDE (CIVIL														
Writ Appeals														
a) Service matters	01	01	--	--	--	--	--	--	--	--	--	--	--	02
b) Land reforms including land ceiling														
c) Labour laws														
d) Other	03	01	--	--	02*	--	--	02*	--	--	--	--	--	02
28. Letters patent Appeals														
29. First Appeals from														
a) Original Side														
b) Judgments	30	--	--	--	01	01	01	02	--	--	02	--	--	28**
c) Orders	02	01	--	--	--	--	--	--	--	--	--	--	--	03
30. Second Appeals from Judgment														
	20	--	--	--	--	--	--	--	--	--	--	--	--	20
31. Miscellaneous First Appeals from														
a) Original Side														
b) Judgment														
c) Orders														
32. Miscellaneous Second Appeals from														
a) Judgment														
b) Orders														
33. Revision Petitions														
	07	--	--	--	03	--	--	03	--	--	--	--	--	04
34. Civil References														
35. Civil Miscellaneous Petitions under Article 227 of the Constitution														
36. Other Appeals														
a) City Civil Court Appeals														
b) Review of Judgments	01	--	--	--	01	--	--	01	--	--	01	--	--	--
c) Compensation, Claims and Special Appeals	19	--	--	--	03	--	--	--	--	--	03	--	--	16
d) Original Civil Jurisdiction Appeals														
e) Execution First Appeals														
f) Special Tribunal Appeal														
37. TOTAL	83	03	--	--	08	03	--	11	--	--	--	--	--	75

[*Two Writ Appeals i. e., W. A. No. 1 of 2020 & W. A. No. 2 of 2020 transferred to Guwahati High Court vide Order dt: 08.04.2021, passed by Hon'ble Supreme Court in SUO MOTO TRANSFER PETITION (C) NO. 02 of 2020 & 03 OF 2020
 (In Ref: Letter dated: 03.03.2020 received from High Court of Sikkim)
 (**02 (Two) Tax Appeals included]

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APPELLATE SIDE (CRIMINAL)																				
38. Criminal Appeals																				
a) By persons convicted	19	02	--	03	01	--	--	04	--	--	--	--	--	04	--	--	--	--	--	17
b) By Government from Judgment of Acquittal	04	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	04
c) By complaint, U/S 378 (4) of Criminal Procedure Code	04	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	04
39. Criminal Revisions																				
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions																				
41. Criminal L P	01	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	01
42. Others																				
a) Fresh Bail Applications pending Investigation of trial																				
b) Bail including Anticipatory Bail	02	03	--	05	--	--	--	05	--	--	--	--	--	05	--	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	37	06	--	08	01	--	--	08	01	--	--	--	--	09	--	--	--	--	--	34
GRAND TOTAL (20+26+37+43)	243	25	--	24	06	--	--	24	06	--	--	--	--	30	--	--	--	--	--	238

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PROFORMA - III

CLASSIFICATION OF CASES PENDING AT THE END OF THE QUARTER YEAR ENDING 30.06.2021 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											TOTAL
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matter	15	06	06	05	01	--	--	--	--	--	--	33
b) Land Reforms												
c) Labour Laws												
d) Others	35	13	11	15	05	--	03	--	--	--	01	83
8 a) Banking Regulation Act, 1949												
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company Petition & Application												
a) Petitions												
b) Application in Petitions												

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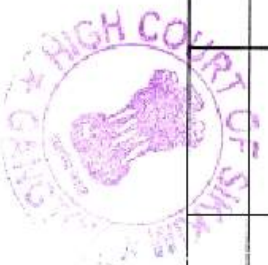
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High Court of Sikkim
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c) Applications in liquidation proceedings																				
10. Income tax Reference & Applications																				
11. Sales Tax References and application																				
12. Other Direct and Indirect Tax References and Applications																				
a) Gift Tax Wealth Tax and Estate Duty References and Applications																				
b) Other tax Revision Cases																				
c) Other Tax Reference and Applications																				
13. Petitions Under Indian Arbitration Act			03	01																05
14. Matrimonial Cases and References																				
a) Matrimonial Suits/Cases			--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Matrimonial References																				
c) Petitions Under Section 24 of the Hindu Marriage Act																				
15. Land Acquisition Reference																				
16. Election Petitions and Applications																				
a) Election Petitions																				
b) Applications in Election Cases																				
17. Insurance Act, Reference & Applications																				
18. Motions																				
a) Motion for sanction of prosecution																				
b) Motion for setting aside fraudulent transfers																				
c) Motion for annulment of adjudication orders																				
d) Motion for setting aside Insolvency cases																				
e) Notice of Motion for stay order																				
19. Other Petitions and Applications																				
a) Probate Civil Petitions																				
b) Petitions under the Guardians & Wards Act																				
c) Contempt of Court (Civil) Petitions			01	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	01
d) Cross Objections			01	--	--	--	--	--	--	02	--	--	--	--	--	--	--	--	--	03
e) Transfer Petition (Civil)			--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--
f) Applications for leave to sue as indigent person																				
g) Execution application on the original side																				

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h) Special Cases under order XXXVI of civil procedure code 1908																							
i) Applications under Court Fees Act, Regarding valuation of Estate																							
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)																							
k) Petitions Application for																							
j) Injunction In Original Proceedings																							
ii) Appointment of Receivers in Original Proceeding																							
20. TOTAL	55	20	17	20	09	--	03	--	--	--	--	--	--	--	01	125							
ORIGINAL SIDE (CRIMINAL)																							
21. High Court Sessions																							
22. Writ Petitions																							
a) Relating to Investigation or Trial of Criminal cases	02	--	--	--	--	--	--	--	--	--	--	--	--	--	--	02							
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973																							
24. Criminal Contempt, under the Contempt of Courts Act																							
25. Others																							
a) Transfer Petition (Crl.)																							
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	01	01	--	--	--	--	--	--	--	--	--	--	--	--	--	02							
26. TOTAL	03	01	--	--	--	--	--	--	--	--	--	--	--	--	04								

Respected Sir,
 Assistant Registrar
 High Court of Sikkim
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27. APPELLATE SIDE (CIVIL)												
Writ Appeals												
a) Service matters		02	--	--	--	--	--	--	--	--	--	02
b) Land reforms including land ceiling												
c) Labour laws												
d) Other		01	--	01	--	--	--	--	--	--	--	02
28. Letters patent Appeals												
29. First Appeals												
a) From Original Side												
b) From Judgments		07	10	09	--	02	--	--	--	--	--	28*
c) From Orders		02	--	01	--	--	--	--	--	--	--	03
30. Second Appeals from Judgment												
		04	07	08	01	--	--	--	--	--	--	20
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders												
33. Revision Petitions		02	02	--	--	--	--	--	--	--	--	04
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Courts Appeals												
b) Review of Judgments		--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals		11	04	01	--	--	--	--	--	--	--	16
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL		29	23	20	01	02	--	--	--	--	--	75

[*02 (Two) Tax Appeals included]

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APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	10	02	03	02	--	--	--	--	--	--	--	17
b) By Government from Judgment of Acquittal	03	--	01	--	--	--	--	--	--	--	--	04
c) By complaint, U/S 378 (4) of Criminal Procedure Code	--	--	01	--	03	--	--	--	--	--	--	04
39. Criminal Revisions	02	03	--	01	--	01	01	01	--	--	--	08
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding Provisions												
41. Criminal L P	--	01	--	--	--	--	--	--	--	--	--	01
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	15	06	05	03	03	14	01	01	04	--	--	34
GRAND TOTAL (20+26+37+43)	102	50	42	24	14	01	04	--	--	--	01	238

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STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/06/2021

ACTUAL STRENGTH OF JUDGES					
Sanction strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	-	03	45	45

- 1) The Court was closed w.e.f 28/04/2021 to 07/05/2021 due to Covid-19 lockdown and in lieu of the High Court of Sikkim remaining closed from 03/05/2021 to 07/05/2021, the following dates i.e., 09/07/2021, 10/07/2021, 14/08/2021, 08/10/2021 & 13/11/2021 have been declared as Court sitting days.
- 2) Only urgent matters, if any, were listed w.e.f. 10/05/2021 to 21/06/2021.

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